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Title: Need to enact law to protect the immovable properties of sick and closed Public Sector Undertakings.

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Madam, I am trying to bring an important matter to the notice of the hon. Union Government.

Madam, a lot of Central Public Undertakings in the country are either closed or on the verge of closure. We are talking much about 'Make in India'. But unfortunately, we are closing a lot of Central Public Undertakings. These public undertakings are located in various parts of the country. For example, HMT, Bengaluru, HMT Watches in Tumkur, Hindustan Photo Films in Udagamandalam, some public undertakings in Hyderabad, Kolkata, Nainital, Srinagar and like this all over the country a lot of public undertakings are either on the verge of closure or closed.

The matter is that these public undertakings possess crores and crores worth of landed properties. For example, HMT Watches, Tumkur in my parliamentary constituency has got 120 acres of prime land which is located in the heart of the city, which is abutting National Highway No.4. Like that, all these Public Sector Undertakings, which are either closed or on the verge of closure, possess landed properties worth crores of rupees. But the problem is, after the closure these properties vest with the Government of India. Now, my point is, because these properties vest with the Government, what I would like to insist on the Government of India is that these lands should be preserved for the purpose of either the Government of India or the respective State Governments because it is the paramount duty of the Government of India to protect and safeguard the properties which were earlier owned by the Central Public Undertakings which are now on the verge of closure.

That is why, I urge upon the Union Government to bring some stringent legislation to protect these valuable properties which are owned by the Central Public Undertakings which are either closed or on the verge of closure. Thank you, Madam.

HON. SPEAKER

Shri Rabindra Kumar Jena,

Shri M.B. Rajesh,

Shri Bhairon Prasad Mishra,

Shri D.K. Suresh,

Shri R. Dhruvanarayana,

Shri B.N. Chandrappa and

Shri B.V. Naik are permitted to associate with the issue raised by Shri S.P. Muddahanume Gowda.